

SCHEDULE II
FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF KOHINOOR PRECISION
COMPONENT LIMITED, PUNE**

1.	NAME OF CORPORATE DEBTOR	KOHINOOR PRECISION COMPONENT LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	17 June 2010
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Pune
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U28939PN2010PLC136611
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	NARENDRA CHHAYA, GAT NO. 480, KOREGAON BHIMA, TAL. SHIRUR, PUNE – 412216.
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	15 September 2020
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	30 September 2020 (Order made available on official NCLT website on 06 October 2020)
8.	NAME AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: Anagha Anasingaraju Registration no.: IBBI/IPA-002/IP-N00247/2017-18/10732
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Address: KANJMAG & CO,1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune – 411038 Email id: rp.anagha@kanjcs.com

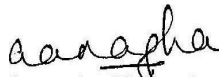
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Address: KANJMAG & CO , Company Secretaries,1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune – 411038 Email id: rp.anagha@kanjcs.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	05 November 2020 (30 days from 06 October 2020 when Order was made available on official NCLT website)

Notice is hereby given that Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of KOHINOOR PRECISION COMPONENT LIMITED on 30 September 2020 (Order received on 06 October 2020).

The stakeholders of KOHINOOR PRECISION COMPONENT LIMITED are hereby called upon to submit their claims with proof on or before 05 November 2020 to the liquidator at the address mentioned against Item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.


Anagha Anasingaraju
Liquidator

Date: 06 October 2020
Place: Pune